

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 203**  
**(IB)-402/ND/2023**  
**IA-6293/2023, IA-5880/2023**

**IN THE MATTER OF:**

**Amit Kumra** ... **Applicant/Petitioner**

**Versus**

**State Bank of India** ... **Respondent**

**Under Section: 94(1) of IBC, 2016**

**Order delivered on 09.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Sonam Sharma, Ms. Riddhi Jain and  
Mr. Rehan Verma, Advocates  
**For the Respondent** : Adv. Apoorv Sarvaria, Adv. Yashika Sarvaria and  
Adv. Rohit Sagar  
Adv. Shweta Saini for R-1.  
**For the RP** : Adv. Harshit Kumar Rawat

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-6293/2023:** The affidavit in terms of the order dated 12.03.2024 filed by the Petitioner is on record. Let the application be listed for consideration on 01.05.2024.

**IA-5880/2023:** For the reasons stated therein, **the IA is allowed** and the delay of the 15 days occurred in filing the report of RP is condoned.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**